

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.-121**  
CA-373/2019 in  
IB-1411/ND/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

**...OPERATIONAL CREDITOR**

**...RESPONDENT**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 21.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ  
MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/OC

: Mr. Krishnendu Dutta, Mr. Pawan Sharma, Mr. Anuj Shah, Ms. Mehak Khurana, Advocates for NDTV Group  
Mr. Saurabh Kalia and Mr. Siddharth Tandon, Advocates for Nameh Group

For the Respondent/CD

: Mr. Zoheb Hossain, Sr. St. Counsel, for Income tax Deptt

For the Intervener

: Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocates along with Mr. Ashok Garg, RP and Mr. DV Gupta, From the RP's team.

**ORDER**

**CA-373/2019 :**

The Counsel for the Resolution Professional is present. The Counsel representing the Nameh Group is present. The Counsel representing the NDTV Group is also present. As per the previous order dated 03.1.2020, a meeting was convened on 18.3.2020, however, due to COVID-19, there was no progress in the matter.

In view of it, we fix the meeting on 05.1.2021 at 11:30, in which the Resolution Professional and the Representative of the Nameh Group will conduct

*Contd.*

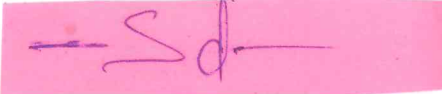
joint inspection of the premises where the record of the CD is kept, for preparing an inventory of the books of accounts, the Nameh Group will provide the assistance to the Resolution Professional. The RP will coordinate with the Nameh Group and their staff for seeking their presence at the venue on the said date and time for the said purpose.

It is submitted by the Counsel for the Resolution Professional that NDTV Group has already provided some of the information and the Counsel representing the NDTV Group submitted that if any cooperation is required, the same will be rendered by them to the R.P.

The Resolution Professional and NDTV Group may decide the date, time and Venue for the meeting for sorting out the issue in relation to the documents of the CD. The date, time and Venue will be decided mutually by the RP and NDTV Group. The Meeting shall be scheduled in the first week of January, 2021 and status report will be submitted by the RP on the next date of hearing.

A copy of this order will be obtained by the Counsel for the RP to circulate to the concerned for the purpose of compliance and necessary action.

List on 14.1.2021.

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit (Court-III)  
21.12.2020

CA-373/2019 in  
IB-1411/ND/2018

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.-121**  
CA- 1581 /2019 in  
IB-1411/ND/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

**...OPERATIONAL CREDITOR**

**....RESPONDENT**

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 21.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/OC :-

For the Respondent/CD :

For the Intervener :

**ORDER**

**IA-1581/2020**

This IA has already been disposed off. The Registry is directed to consign the IA to record room.

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.-121**

CA- 3715/2019 in

IB-1411/ND/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

**....OPERATIONAL CREDITOR**

**....RESPONDENT**

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 21.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/OC

For the Respondent/CD

For the Intervener

:  
: Mr. Zoheb Hossain, Sr. St. Counsel, for Income tax Deptt  
: Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocates along with Mr.  
Ashok Garg, RP and Mr. DV Gupta, From the RP's team.

**ORDER**

**CA-3715/2020**

Counsel for the Resolution Professional is present. Counsel for Income tax Department is present. Counsel for the RP prayed for time for filing Rejoinder.

List the matter on 14.1.2021.

Surjit

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.-121**  
CA- 5318/2020 in  
IB-1411/ND/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 21.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/OC :-  
For the Respondent/CD :  
For the Intervener :

**ORDER**

**CA-5318/2020**

The CA is directed to be listed with CA-373/2019 on 14.1.2021.

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.-121**

CA- 558 /2020 in

IB-1411/ND/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

**...OPERATIONAL CREDITOR**

**...RESPONDENT**

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 21.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/OC

:-

For the Respondent/CD

:

For the Intervener

: Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocates along with Mr. Ashok Garg, RP and Mr. DV Gupta, From the RP's team.

**ORDER**

**CA-558/2020 :**

Counsel for the Resolution Professional is present and prayed for time for making final submissions.

List on 14.1.2021.

Surjit

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**